

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [FATEH LEASING AND FINANCE PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Fateh Leasing and Finance Limited
2.	Date of incorporation of corporate debtor	07 th July, 1995
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65921TN1995PTC104933
5.	Address of the registered office and principal office (if any) of corporate debtor	6/13, NORTH AVENUE KESAVA PERUMAL PURAM CHENNAI Chennai TN 600028 IN
6.	Insolvency commencement date in respect of corporate debtor	08 th January, 2024
7.	Estimated date of closure of insolvency resolution process	5 th July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S Kangayan-IBBI/IPA-002/IP-N00866/2019-2020/12770
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.81,3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 Email: kangayan.s@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.81,3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 Email: kangayan.s@gmail.com ; fateh.cirp@gmail.com ;
11.	Last date for submission of claims	22 th January, 2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Can be availed from S Kangayan Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu. Email: fateh.cirp@gmail.com ;

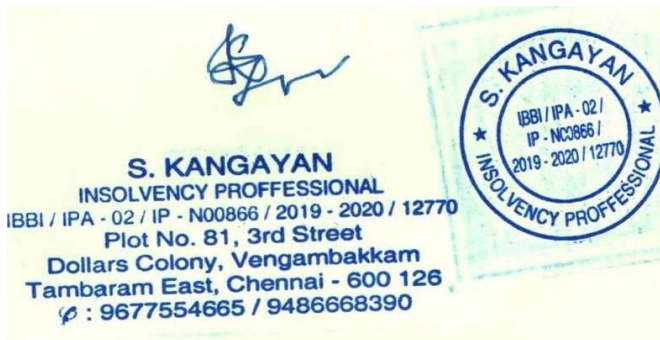
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [name of the corporate debtor] on [insolvency commencement date].

The creditors of [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : S Kangayan
Date and Place: : 12th January, 2024, Chennai